

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Rehabilitation of Tribals

5580. SHRI ANCHAL DAS : Will the Minister of WELFARE be pleased to state :

(a) the amount spent under rehabilitation programme of tribals surrounded by the Sukinda mines in Orissa;

(b) the number of tribals rehabilitated under the scheme as on date; and

(c) the development schemes contemplated by the Union Government for the betterment of their lives ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The information is being collected and will be laid on the Table of the Lok Sabha, upon receipt.

Large Aircraft

5581. SHRI N. DENNIS : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there are proposals under the consideration of the Government to permit Airlines to bring in Aircrafts having maximum possible sitting capacity; and

(b) if so, the details thereon ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) As per the existing policy, addition of some capacity is being permitted to existing operators and new private airlines are allowed operations with 50 seat capacity aircraft.

RE: CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL

(Interruptions)

[English]

MR. SPEAKER : Dr. K.P. Ramalingam, please listen. I think the Prime Minister has a point that we have no other item to dispose of. This Bill has to be passed. U.P. Budget has to be passed. The Journalists Bill has to be passed. So, time constraint is there. But the Prime Minister has agreed to introduce this Bill today and get

it passed without discussion and I understand that it is the sense of the House that this Bill should be taken up today and passed today. It is going to be a very historic decision.

DR. MURLI MANOHAR JOSHI (ALLAHABAD) : The whole House is with you. You can waive the rules ...*(Interruptions)*

SHRI S. BANGARAPPA (SHIMOGA) : Mr. Speaker, Sir, let me bring to your kind notice one thing. We are not going against the contents of the Bill. The Bill has to be introduced and passed unanimously without discussion. I for one support this Bill. But I want to say only one thing. After going through all these things, reservation will be made for Lok Sabha and State Assemblies. I do not see the point. What about reservation to Rajya Sabha? ... *(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ (SOUTH DELHI) : You should pass this Bill ... *(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (BOLPUR) : Shri S. Bangarappa, your point is well taken. Let the Bill be passed. I think it is the commitment of the House to pass this Bill. ... *(Interruptions)*

MR. SPEAKER : Pleased listen to others also.

SHRI S. BANGARAPPA : Mr. Speaker, Sir, why do you not listen to me? I cannot understand it. I want to state only one thing. I want to make a submission. I want to make one point very clear ...*(Interruptions)*

MR. SPEAKER : Shri Sarpotdar, I will call you later. Now, sit down, please.

SHRI S. BANGARAPPA : I want to make clear only one thing. I completely support this Bill. Without any discussion, we will pass this Bill. I am in favour of giving this representation to women in Lok Sabha and the State Assemblies. I quite see the point. I wholeheartedly support it. The only worrying point as far as this Bill is concerned is this. In this Bill, reservation is not made for women in the Rajya Sabha and in the Legislative Councils of the States, in the Union Public Service Commission and the State Public Service Commissions. These are all the constitutional bodies. Why do you not see the point ? ...*(Interruptions)*